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Title: Need to bust call money racket in Andhra Pradesh.

SHRI Y.V. SUBBA REDDY (ONGOLE): With a deep sense of anguish and pain I am bringing to the Notice of the Government the shameful "Call Money Scandal" in Andhra Pradesh which has shocked the people of the state. Call money is an instant loan available over a call through flexible process where the lender comes home with money, promissory note and other documents and target the borrower especially the women. The interest rate generally ranges from 120 percent to 200 percent. In case the borrower is unable to repay the loan, vehicles, houses, other moveable and immovable properties are demanded as guarantee. Since the loan is mostly paid to women at home, they are threatened, coerced and dragged into flesh trade when they are unable to repay the loan. The lender gang forces the women into prostitution by giving them drugs initially and blackmail them or their relatives are kidnapped/abducted when they protest. The gang also pressurize victims to trap women in their surroundings into this "call money racket".

It is alleged that several important political leaders having affiliation to the ruling party, bureaucrats and also top police officers are a part of this heinous crime. Since several ruling party leaders are involved in the call money scam, the state government is trying to shield them by diverting the investigation. With this shameful scandal, the new capital is earning a bad image. Madam, we saw what happened to our Nirbhaya, today hundreds of Nirbhayas in the clutches of these criminals in my State.

We demand that a judicial probe or a CBI investigation into this heinous racket so that facts pertaining to the alleged involvement of the ruling party leaders are brought before the people and real culprits behind this call money racket are severely punished.